

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SIXTY-EIGHTH REPORT

(Fourth Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Sixty-eighth Report.

2. The Committee met on the 17th November, 1970, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 20th November, 1970.
- II. Classification and allocation of time for discussion of Bills (vide Appendix).
- III. Reconsideration of the classification of the Bihar Legislative Council (Abolition) Bill, 1970 by Shri Bhogendra Jha.
- IV. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1970 (Amendment of article 145) by Shri Nath Pai.
 - (2) The Constitution (Amendment) Bill, 1970 (Amendment of article 356) by Shri Nath Pai.
 - (3) The Constitution (Amendment) Bill, 1970 (Amendment of articles 58 and 157) by Shri Shiva Chandra Jha.

Allotment of time to Resolutions.

3. The Members whose Resolutions had been included in the List of Business for the 20th November, 1970 had been invited to present their views on their Resolutions before the Committee. Sarvashri Indrajit Gupta and S. S. Kothari attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding Prices of essential articles | 2 hours |
| (2) Resolution regarding Reorientation of Government's economic policy | 2 hours |
| (3) Resolution regarding Reconstruction of Indian Society on the basis of Social equality. | 2 hours |

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Anand Narain Mulla, Jagannath Rao Joshi and S. S. Kothari attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in Category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Reconsideration of the Classification of a Bill

7. The Committee once again considered their earlier decision regarding the classification of the Bihar Legislative Council (Abolition) Bill, 1970 by Shri Bhogendra Jha. The Committee, however, saw no justification in altering their earlier recommendation giving category 'B' to the Bill.

[P.T.O.]

Examination of Constitution (Amendment) Bills

8. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Nath Pai attended the sitting.

9. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1970 (Amendment of article 145) by Shri Nath Pai.

The Bill sought to amend the article 145 of the Constitution so as to empower the Supreme Court to make rules for regulating generally the practice and procedure of the Court without the approval of the President.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1970 (Amendment of article 356) by Shri Nath Pai.

The Bill sought to amend article 356 of the Constitution with a view to provide that the question of majority enjoyed by the Chief Minister of a State should be decided in the State Assembly.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1970 (Amendment of articles 58 and 157) by Shri Shiva Chandra Jha.

The Bill sought to amend articles 58 and 157 of the Constitution so as to provide for reducing the minimum age for election/appointment to the offices of the President and Governor from thirty-five years to thirty years.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

10. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Sarvaashri Nath Pai and Shiva Chandra Jha be permitted to move for leave to introduce their Constitution (Amendment) Bills

New Delhi,
November 17, 1970
Kartika 26, 1892 (Saka)

D. K. KUNTE,
Acting Chairman,
Committee on Private Members' Bills
and Resolutions

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1970 (Amendment of article 16) by Shri Prakash V.r. Shastri	93 of 1970	B	2 hours
2.	The Constitution (Amendment) Bill, 1970 (Amendment of the Seventh Schedule) by Shri Om Prakash Tyagi.	97 of 1970	H	1-1/2 hours
3.	The Constitution (Amendment) Bill, 1970 (Amendment of article 74) by Shri Prakash V. r. Shastri.	96 of 1970	B	2 hours
4.	The Indian Penal Code (Amendment) Bill, 1970 (Amendment of section 53) by Shri Anand Narain Mulla.	99 of 1970	B	2 hours
5.	The Constitution (Amendment) Bill, 1970 (Amendment of article 333 (B II No. 101 of 1970)) by Shri Benoy Krishna Deschoudhary.	101 of 1970	B	2 hours
6.	The Constitution (Amendment) Bill, 1970 (Amendment of article 333 (B II No. 100 of 1970)) by Shri S. M. Siddayya.	100 of 1970	B	2 hours
7.	The Appropriation of the Appropriation Bill, 1970 by Shri Shiva Chandra Jha.	104 of 1970	B	2 hours
8.	The Constitution (Amendment) Bill, 1970 (Amendment of article 338) by Shri S. M. Siddayya.	98 of 1970	B	2 hours
9.	The Constitution (Amendment) Bill, 1970 (Insertion of new articles 330A, 330A and amendment of articles 332 and 334) by Shri S. M. Siddayya.	103 of 1970	B	1-1/2 hours
10.	The Pension and other Amenities for the ex-Members of Parliament Bill, 1970 by Shri Yashwan Prasad Mankani.	102 of 1970	B	2 hours
11.	The Restoration of Religious places Bill, 1970, by Shri Jagannath Rao Joshi.	107 of 1970	B	1-1/2 hours
12.	The Constitution (Amendment) Bill, 1970 (Substitution of article 155 and amendment of article 156, etc.) by Shri S.S. Kothari.	108 of 1970	B	2 hours
13.	The Code of Criminal Procedure (Amendment) Bill, 1970 (Substitution of Chapter XI and section 144, by Shri Madhu Laxmi.	106 of 1970	B	2 hours
14.	The Constitution (Amendment) Bill, 1970 (Amendment of article 124, by Shri P.K. Das.	109 of 1970	B	2 hours
15.	The Employment Guarantee Bill, 1970 by Dr. Ram Subhag Singh.	105 of 1970	B	2 hours
16.	The Constitution (Amendment) Bill, 1970 (Substitution of article 155) by Dr. Ram Subhag Singh.	110 of 1970	B	2 hours